

(b) whether it is also a fact that such Committees have not been set up by most of the establishments; and

(c) if so, the action proposed to take to ensure that such Committees are compulsorily set up by all Government establishments?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) Yes, Sir

(b) No, Sir.

(c) The Government has advised all Central Government Ministries and State Governments to set up Internal Complaint Committees in all their workplaces.

Child marriage

436. SHRI KALRAJ MISHRA:

SHRI BHAGIRATHI MAJHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether, even after 62 years of Independence, the country tops in cases of child marriage, with one third of child brides live in the country;

(b) the population of married children below 18 years, as per the last three censuses, State-wises; and

(c) the steps taken by Government to prevent child marriages?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) As per the United Nations International Children Education Fund (UNICEF) Report, "The Progress for Children-A Report Card on Child Protection" of September, 2009, more than one in three women in the world, who were married as children, are from India. This report is based on data available for 2000-2007 from various sources.

The population of married children below 18 years as per census 2001 is given in the Statement (See below). The similar data for earlier censuses viz. 1981 & 1991 is not available as the same has not been tabulated by the Office of the Registrar General of India.

(c) In order to prohibit child marriages and to make the provisions of the Act more effective with punishment for offenders, a new legislation "The Prohibition of Child Marriage Act, 2006" was notified in the Gazette of India on 11th January, 2007 and the said Act has been enforced w.e.f. 1.11.2007. In addition the Ministry of Women & Child Development has launched the Intergraded Child Protection Scheme aimed at care and protection of children. Also, awareness generation and advocacy measures are continuously being undertaken by the Ministry of Women and Child Development in this connection.

Statement

Population of Married Children below 18 years - census of India 2001

India/States/UTs	Persons	Males	Females
1	2	3	4
India	6,391,342	1,521,539	4,869,803
Jammu & Kashmir	61,792	18,184	43,608
Himachal Pradesh	13,190	3,975	9,215
Punjab	111,593	43,171	68,422
Chandigarh	2,673	927	1,746
Uttarakhand	25,161	5,386	19,775
Haryana	141,780	37,765	104,015
Delhi	37,733	10,433	27,300
Rajasthan	954,787	302,115	652,672
Uttar Pradesh	1,349,354	372,857	976,497
Bihar	723,048	153,603	569,445
Sikkim	2,456	464	1,992
Arunachal Pradesh	4,594	962	3,632
Nagaland	8,032	1,825	6,207
Manipur	6,307	1,346	4,961
Mizoram	1,944	382	1,562
Tripura	13,364	2,091	11,273
Meghalaya	10,374	1,899	8,475
Assam	118,291	18,123	100,168
West Bengal	431,336	64,886	366,450
Jharkhand	193,068	31,828	161,240
Orissa	107,591	17,060	90,531
Chhattisgarh	88,427	20,393	68,034
Madhya Pradesh	537,137	140,245	396,892
Gujarat	219,576	61,196	158,380
Daman & Diu	296	103	193

1	2	3	4
Dadra & Nagar Haveli	755	160	595
Maharashtra	257,4274	53,569	203,858
Andhra Pradesh	438,314	54,1091	384,205
Karnataka	230,635	43,496	187,139
Goa	2,660	512	2,148
Lakshadweep	107	11	96
Kerala	67,986	8,997	58,989
Tamil Nadu	227,097	48,935	178,162
Pondicherry	1,703	337	1,366
Andaman & Nicobar Islands	754	194	560

Note : Figures for India and Manipur State exclude the population of three Sub-divisions of Senapathi district of Manipur State viz., Paomata, Purul and Mao Maram.

Source: Registrar General of India, 2001 Census.

PAPERS LAID ON THE TABLE

श्री रुद्रनारायण पाणि (उड़ीसा): सर, लिब्रहान आयोग की रिपोर्ट पेश होनी चाहिए।...(व्यवधान)...

श्री उपसभापति : पहले papers lay लें।...(व्यवधान).... He has come here. He will make a statement, but first let us take up Papers to be Laid on the Table of the House...(Interruptions)

I. Notification of the Ministry of Corporate Affairs

II. Report and Accounts (2007-08) of the Maulana Azad Education Foundation, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : Sir, I lay on the Table.

I(a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002:

- (1) G..S.R. 563 (E), dated the 4th August, 2009 publishing the Competition Commission of India (Director General) Recruitment Rules, 2009.
- (2) G.S.R. 613 (E), dated the 28th August, 2009, publishing the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Second Amendment Rules, 2009.